GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

RAJYA SABHA

UNSTARRED QUESTION NO.1072

TO BE ANSWERED ON WEDNESDAY, THE 10TH FEBRUARY, 2022

Adherence to PLCP

1072. SHRI MALLIKARJUN KHARGE:

SHRI PARTAP SINGH BAJWA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the number of Bills passed during the last 5 years that have been put in public domain for a minimum period of thirty days as per the Pre-Legislative Consultation Policy (PLCP);
(b) the number of Bills which were not placed in the public domain before introduction during the last 5 years;
(c) the number of Bills which were placed in public domain for a period less than 30 days;
(d) whether Government intends to disband the PLCP and if so, the details thereof; and
(e) if not, the reason therefor?

A N S W E R

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (e): Sir, the Pre-Legislative Consultation Policy was formulated by the Committee of Secretaries under the Chairmanship of Cabinet Secretary on 10th January, 2014 and every Ministry/Department is required to adhere to the decision taken thereunder and give effect to the said policy.The Ministry of Law and Justice does not maintain any record relating to compliance by the Ministries/Departments with the Pre-Legislative Consultation Policy.

Paragraph 9.2 (a) of Chapter 9 of the Manual of Parliamentary Procedure in the Government of India provides that the Ministry/Department concerned will formulate the legislative proposals in consultation with all the interested persons and authorities concerned, including a discussion on the necessity for the proposed legislation and all matters of substance to be embodied therein. Every Ministry/Department has to comply with this requirement.

However, paragraph 11 of the Pre-Legislative Consultation Policy gives sufficient leeway for the Ministry/Department to eschew the Pre-Legislative Consultation Policy on the ground that it is not feasible or desirable so to do.